

(2)

O.A. No. 1620 of 1993

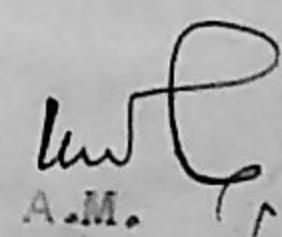
28.10.1993

Hon. Mr. S.Das, Gupta, A.M.

The counsel for the applicant submits that the applicant will be satisfied if he is allowed to stay at Rampur till the end of April, 1994 to facilitate the treatment of his daughter and he is prepared to give an undertaking that after April, 1994 he would abide by any order of transfer given by the respondents.

The applicant may immediately make a representation in this regard to the competent authority and on receipt of representation, such authority may consider the representation of the applicant sympathetically within a period of 1 month from the date of communication of this order. In case his representation is turned down, the applicant will be free to press the O.A.

Meanwhile, in case the applicant is continuing in the present post, he will be allowed to continue in the same post. Copy of this order as well as a copy of the petition be given by the office to Km. Sadhna Srivastava who has taken notice of this case.


A.M.

Received petition copy
Respondent No. 1 to 4 only
Call respondent(s)
Police to
Sadhna Srivastava
2-11-93